

WA No.55/2010

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of learned counsel for the respondent, list
on 02.04.2014.

JUDGE
(Hon'ble Mr. Justice TNK Singh)

CHIEF JUSTICE

Lam
19.03.2014

Crl.Appl. No.161/2009

19.03.2014

**HON'BLE THE CHIEF JUSTICE
and HON'BLE MR. JUSTICE T. NANDAKUMAR SINGH**

Mr. B Bhattacharjee, Advocate, present for the appellant.

Mr. ND Chullai, Sr. Govt. Advocate, present for the respondent.

In response to the letter issued by the Registry relating to the death of the sole appellant, the Superintendent District Jail, Shillong has communicated that the convict was released from jail on 22.09.2011 on medical ground as he was suffering from Terminal disease (Cancer).

In the above circumstances, the Registry is directed to obtain a report from the Chief Judicial Magistrate, East Khasi Hills, Shillong regarding the death of Rona Deb, S/o (L) Rabindra Kumar Deb, R/o 4th Furlong, P.S. Sadar, District East Khasi Hills, without further delay.

List this appeal on *02.04.2014*.

**JUDGE
(Hon'ble Mr. Justice TNK Singh)**

CHIEF JUSTICE

**Lam
19.03.2014**

WP(C) No. 359 of 2013

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri MS Borgohain, Advocate, present for the
petitioner.

Shri R Gurung, Advocate, present for the
respondents.

Learned counsel for the State respondents states
that counter affidavit is being filed in the Registry today.

Learned counsel for the petitioner prays for and is
allowed two weeks' time to file rejoinder affidavit.

List on 04.04.2014.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 382 of 2011
IN WP(C)No. 3 of 2009

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Smti S Bhattacharjee, Advocate, present for the applicant.

Shri ND Chullai, Senior GA, present for the State respondents.

The prayer made in the writ petition for copy/CD of the postmortem examination appears to have been already allowed vide order dated 18.08.2009 passed in Misc. Case No. 8 of 2009.

Learned counsel for the applicant states that the applicant does not want to press this Misc. Case.

Accordingly, this Misc. Case No. 382 of 2011 is dismissed as not pressed.

(Hon'ble Mr Justice TNK Singh)
JUDGE

(Prafulla C Pant)
CHIEF JUSTICE

dev
19.03.14

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Ms R Dutta, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the
respondents No. 1 to 4.

Ms Pinky Das, Advocate, present for the respondent
No. 5.

Learned counsel for respondent No. 5 prays for and
is allowed further two weeks' time to file counter affidavit.

List after two weeks. Meanwhile, the petitioner is
allowed to file rejoinder affidavit to the counter affidavit
filed on behalf of respondents No. 2 and 3.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. 9 of 2011

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Shri I Bareh, counsel
for the appellant. List on 31.03.2014 for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. 23 of 2012
IN WP(C)No. 369 of 2011

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms R Dutta, counsel for
the appellant. List on 26.03.2014 for hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. 48 of 2011
IN WP(C)No. 120 of 2011

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms SG Momin, counsel
for the appellants. List on 28.03.2014 for final hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. ____ of 2014
IN WP(C)No. 162 of 2013

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the applicants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. ____ of 2014
IN WP(C)No. 123 of 2013

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the appellants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. ____ of 2014
IN WP(C)No. 257 of 2013

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the appellants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. ____ of 2014
IN WP(C)No. 193 of 2013

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the appellants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. ____ of 2014
IN WP(C)No. 124 of 2013

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the appellants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. ____ of 2014
IN WP(C)No. 216 of 2013

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the appellants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. ____ of 2014
IN WP(C)No. 122 of 2013

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the appellants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WA No. ____ of 2014
IN WP(C)No. 192 of 2013

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the appellants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

WP(C)No. 3 of 2009

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Smti S Bhattacharjee, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the State respondents.

Learned counsel for the petitioner states that the petitioner does not want to press this writ petition.

Accordingly, this writ petition is dismissed as not pressed.

(Hon'ble Mr Justice TNK Singh)
JUDGE

(Prafulla C Pant)
CHIEF JUSTICE

dev
19.03.14

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Smti T Yangi, Advocate, present for the petitioners.

Heard.

This writ petition is directed against the award dated 28.02.2014, passed in OA No. 40/2014 by Central Administrative Tribunal, Guwahati Bench, whereby, the said Tribunal has disposed of the original application directing the writ petitioners to review the establishment order No. 36/2004 dated 21.02.2014 regarding transfer and posting of the members of the respondents association. The Tribunal has further directed that the operation of the said establishment order shall be kept in abeyance.

Learned counsel for the petitioners argued that the writ petitioners were not heard before the impugned order was passed. It is further submitted that a blanket order staying the transfer has been passed by the Tribunal without there being any allegation of malice or if the transfer order passed was against any law.

Admit the petition.

Issue notices to respondents, who may file their counter affidavits within a period of four weeks.

List after four weeks. Meanwhile, as an interim measure, it is directed that the operation of the impugned award dated 28.02.2014, passed by the Central Administrative Tribunal, Guwahati Bench in OA No. 40/2014 is stayed.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

MC No. 354 of 2011
IN WA No. 48 of 2011

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 48 of 2011.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

Crl Appeal No. 3 of 2011

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Smti T Yangi, Advocate, present for the appellant.

This is an admitted criminal appeal in which lower Court record has been received.

This appeal is filed by the appellant against the order of acquittal recorded by the trial Court [Sessions Judge/Special Judge (NDPS) Act at Shillong] in Crl.(NDPS) Case No. 2 of 2009).

The accused are not responding to the notices issued by this Court which appears to have sufficiently served on them by Registered post.

In the circumstances, Shri SP Mahanta, Advocate, is appointed as Amicus Curiae to assist the Court on behalf of the accused. He shall be paid Rs. 4,000/- as fee at the State Govt. expenses.

List this appeal for hearing immediately after paper book is ready showing the name of Shri SP Mahanta, Advocate, as Amicus Curiae.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MAF No. 1 of 2012

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Adjourned at the request of Ms D Nengneong,
counsel for the respondents. List on 31.03.2014 for
hearing.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MAF No. 2 of 2012

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this case along with MAF No. 1 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MAF No. 2 of 2012

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this case along with MAF No.1 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 14 of 2014
IN WA No. ____ of 2014

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the applicants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 15 of 2014
IN WA No. ____ of 2014

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the applicants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 16 of 2014
IN WA No. ____ of 2014

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the applicants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 17 of 2014
IN WA No. ____ of 2014

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the applicants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 18 of 2014
IN WA No. ____ of 2014

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the applicants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 19 of 2014
IN WA No. ____ of 2014

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the applicants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 20 of 2014
IN WA No. ____ of 2014

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the applicants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 20 of 2014
IN WA No. ____ of 2014

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

Shri A Khan, Advocate, present for the applicants.

Ms H Bezbaruah, Advocate, present for the
respondents.

List before another Bench of which one of us
(Hon'ble Mr Justice TNK Singh) is not the member.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 62 of 2014
IN WP(C)No. 80 of 2014

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

In view of the interim order dated 19.03.2014
passed in WP(C)No. 80 of 2014, no further order need be
passed in this Misc. Case, which stands disposed of.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14

MC No. 352 of 2012
IN WA No. 23 of 2012

19.03.2014

HON'BLE THE CHIEF JUSTICE
and HON'BLE MR JUSTICE T. NANDAKUMAR SINGH

List this Misc. Case along with WA No. 23 of 2012.

JUDGE
(Hon'ble Mr Justice TNK Singh)

CHIEF JUSTICE

dev
19.03.14